

CCPA 56 196.

Shri Manoj K. Singh.

V/S

Shri K. K. Bhagat

No one present. There is no defect.
Let it be placed before the Honble Court
on 10/9/96 for hearing.

Shri
for

2./ 10.9.96.

Shri N.P. Sinha, the counsel for the petitioner.

Heard learned counsel for the applicant on the question of admission. Issue notices to the respondents to show cause as to why a contempt proceedings be not initiated against them for non-compliance of the order dated 25.8.95 passed by this Tribunal. The reply may be filed within three weeks. List it on 25.10.96 for hearing on contempt.



(K.D. Saha)
Member (A)



(V.N. Mehrotra)
Vice-chairman

/CBS/

The humble show-
cause filed on behalf
of the respondents -
M.K.S.
25/10/96

Notice issued
by Regd with A/D
on 17/9/96
Shri

CCPA - 56/96

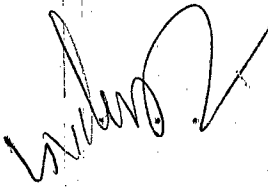
3./ 25.10.96.

Shri I.D. Prasad, the counsel for the applicant.

Shri R.K. Choubey, the counsel on behalf of the
respondent/contemner.

Heard. The learned counsel for the petitioner
submits that this CCPA has become infructuous. He seeks
permission to withdraw this CCPA. This case is dismissed
as having ^{become} ~~been~~ infructuous.

/CBS/


(V.N. Mehrotra)
Vice-chairman